9. Drug Controller General of India — Member
10. Dr. Mira Shiva — Member
11. OSD, Deptt. of C&PC — Convenor/ Member

2. The terms of reference of the Committe will be:—

(i) To review the current Drug Price Control Mechanism and suggest alternative models, if any—

(ii) To suggest the criteria of market competition and monopoly and turnover for inclusion of drugs under price control and,

(iii) To suggest measures for improving quality of products within the drug price control mechanism,

(iv) To suggest pricing policies for newer generation of drugs, new drug delivery systems and non prescription drugs.

3. The Committee will liase closely with the Pharmaceutical Research & Development Committee.

4. The Committee will be free to associate/consult any industry associations / leading pharmaceutical manufacturers, consumer groups, experts and other interest groups etc., in finalising its report.

5. The Committee shall submit its report within three months.

(sd)

(S.K. Sood)

Joint Secretary to the Govenemnt of India

Revival of Sindri Unit of F.C.I.

2796. SHRI SANJAY NIRUPAM: Win the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have received any revival propsoal for Sindri Unit of Fertilizers Corporation of India;

(b) if so, the detials thereof; and

(c) by when the revival scheme is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL):(a) to (c) The revival package of Fertiliser Corporation of India Ltd. (FCI) including its Sindri Unit has been reformulated on the basis of recommendations of Expert Group led by Industrial Credit & Investment Corporation of India Ltd. (ICICI), the designated operating agency appointed by Board for Industrial & Financial Reconstruction (BIFR). The Government decided to defer its decision on the revival package in Oct'97. Revised rehabilitation proposals are to be submitted to the competent authority in the Government for approval and thereafter for final sanction of BIFR.

उर्वरक उत्पादों के प्रशासनिक तंत्र का उन्मूलन

2797. **श्री चीमनभाई हरीभाई शुक्ला** :क्या रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि **:**

(क) क्या सरकार ने उर्वरक उत्पादों के संबंध में प्रशासित मूल्य प्रणाली को समाप्त करने के लिए कोई योजना बनायी हैं/प्रस्ताव तैयार किया हैं,

(ख) यदि हां तो तत्संबंधी ब्यौरा क्या हैं,

(ग) इस योजना/प्रस्ताव का इस क्षेत्र में मूल्यों और निवेश पर क्या प्रभाव पड़ेगा, और

(घ) क्या सरकार ने इससे उत्पन्न होने वाली स्थिति का कोई अध्ययन किया हैं, यदि नहीं, तो इसके क्या कारण हैं ?

रसायन और उर्वरक मंत्रालय में राज्य मंत्री (डा0 ए0 के0 पटेल) : (क) से (घ) यूरिया का ब्रिकी मूल्य सांविधिक रूप से सरकार द्वारा निर्धारित किया जाता हैं । इसी तरह अनियंत्रित फास्फेटिक और पोटेशिक उर्वरक सरकार द्वारा निर्धारित निर्देशक अधिकतम खुदरा मूल्य (एम आर पी) पर किसानों को बेचे जाते हैं । विद्यमान व्यवस्था में परिर्वतन करने का कोई प्रस्ताव नहीं हैं ।